

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA
UNSTARRED QUESTION NO. 240
ANSWERED ON TUESDAY, 22 JULY 2025/ ASHADHA 31, 1947 (SAKA)

GST ON UPI TRANSACTIONS

240. SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government is considering a proposal to levy GST on UPI transactions of over ₹ 2000.
- (b) If so, details thereof;
- (c) whether Government has received any representation from public at large not to introduce such measure which will seriously affect the common man; and
- (d) If so, details thereof and decision taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (d) As informed by Department of Revenue, GST rates and exemptions are decided on the basis of recommendations of the GST Council, which is a Constitutional body comprising of members from both the Centre and States/UTs. There is no such recommendation from the GST Council.
